

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

TRANSFERRED PETITION No.19/2017
IN
COMPANY PETITION No.185/2015

DATED WEDNESDAY, THE 21st DAY OF JUNE, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 1956
UNDER SECTIONS 433 (e) AND (f) OF COMPANIES ACT, 1956
AND
IN THE MATTER OF M/S. PHOENIX ARC PRIVATE LIMITED
AND

M/S. LAKSHNI BROOKE COFFEE HOSTS PVT. LTD.

M/s. Phoenix Arc Private Limited,
7th Floor, Dani Corporate Park, 158, CST Road,
Kalina, Santa Cruz (East),
Mumbai – 400 098. ...

Petitioner

Vs.

M/s. Lakshmi Brooke Coffee Hosts Pvt. Ltd.,
138, Narayanappa Shetty Palya, Begur Hobli,
Bengaluru – 560 076.. ...

Respondent

ORDER

This case is listed today for the presence of petitioner and the counsel appearing for the petitioner. Even during the last two adjournments, neither the counsel for the petitioner nor the petitioner is present before the Tribunal.

It appears the petitioner is not showing any interest to proceed with the matter. Notices issued to the petitioner is returned with endorsement "left" and the petitioner was directed to file the correct address of respondent. But, the same is not complied. There is no purpose in adjourning the matter as the petitioner and the counsel for petitioner are continuously absent. It appears the petitioner is not showing any interest

in proceeding with the matter. Therefore the petition is dismissed for non-prosecution.

In the result, the petition is dismissed for non-prosecution.



RATAKONDA MURALI
MEMBER (JUDICIAL)



ASHOK KUMAR MISHRA
MEMBER (TECHNICAL)

psp.